

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **16.10.2026** (FRIDAY)
CHENNAI BENCH (**HYBRID MODE**)
02:00 PM

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In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note:

1. Mention will be permitted only after notice (written or oral) to the other side.
2. Mentioning by Counsels/Parties appearing through Virtual Mode will be taken up only after the conclusion of physical mentioning in the open Court. Further, the Counsels /Parties mentioning through Virtual Mode are invariably required to post the details in the chat box.
3. Senior Advocates are requested to refrain from mentioning matters, as it may be inappropriate to the status they hold.
4. To avoid interruptions during hearing and to provide optimum convenience to the Bench in granting opportunity to all the counsels/parties, those who appear by Virtual Mode are required to use "Raise Hand" option on Cisco WebEx. If this instruction is not obeyed, the Court Master will 'MUTE' the audio.

For Admission (Fresh Cases)

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 451/2026 For Stay IA No. 1271/2026 For Condone Delay IA No. 1272/2026	V. Jaisankar Vs CA Mahalingam Suresh Kumar, Liquidator of Ganga Foundations Pvt Ltd	Mr. Aditya Sarangarajan	
2.	Comp App (AT) (CH) (Ins) No. 521/2026	Bank of Baroda Vs Ramanathan Bhuvaneswari, Liquidator	Mr. T Ravichandran	
3.	Comp App (AT) (CH) (Ins) No. 569/2026 For Exemption IA No, 1593 & 1595/2026 For Stay IA No.1594/2026	Suresh AS Erst. Director of Sumukha Automation Pvt Ltd Vs Deepak Kumar Gupta, Proprietor of Steelkart India & Anr.	Mr. Uday Shankar RM	

Admission - Notice Ordered

A. With Interim Order				
S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
4.	Comp App (AT) (CH) (Ins) No. 412/2026 For Stay IA No. 1174/2026 For Exemption IA No. 1175/2026	Dr. Ayyapan Nair Raghavan Pillai Vs CA Rajmohan R Erst. RP of Attukal Devi Institute of Medical Sciences Ltd & 3 Ors	Mr. Bijoy P Pulipra	
B. Without Interim Order				
5.	Comp App (AT) (CH) No.27/2026 To dispense with IA No. 313/2026	Adtheorem India Pvt Ltd & 3 Ors. Vs Registrar of Companies, Bengaluru	Ms. Vindhya Vasini	

Old Cases

(Requests for adjournment will not be entertained)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
6.	Comp App (AT) (CH) No. 11/2021	Anjana Sanghi & 2 Ors Vs 3A Capital Services Ltd & 11 Ors.	Mr. Y Suryanarayana	Mr. Akash Singh - R1 Mr. Anirudh Wadhwa R12
		WITH		
7.	TA (AT) No. 294/2021 (Comp App (AT) No. 07/2021 For Exemption IA No. 78 & 79/2021) For Urgent Listing IA No. 1729/2025	Samruddhi Investors Services Pvt Ltd Vs 3A Capital Services Ltd. & Ors	Mr. Anirudh Wadhwa	Mr. Akash Singh- R1 Mr. Y Suryanarayana R2- R5
		WITH		
8.	TA (AT) No. 123/2021 (Comp App (AT) No. 224/2020 For Interim Relief IA No. 2818/2020)	3A Capital Services Limited Vs Sanghi Spinners India Limited & Ors.	Mr. Akash Singh	Mr. Y Suryanarayana R1- R4
		WITH		
9.	TA (AT) No. 124/2021 (Comp App (AT) No. 225/2020 For Interim Relief IA No. 2820/2020)	3A Capital Services Limited Vs Sanghi Spinners India Limited & Ors.	Mr. Akash Singh	Mr. Y Suryanarayana R1- R4
10.	Comp App (AT) (CH) (Ins) No. 156/2021 For Urgent Hearing IA No. 316/2021	Amit Chandrakant Vaishnav -Shareholder of Mega Food Products Madras Pvt Ltd Vs MD Overseas Ltd & Anr	Mr. K Gaurav Kumar	Mr. Ramasubramaniam Raja- R1 Mr. J Manivannan R2
		WITH		

11.	Comp App (AT) (CH) (Ins) No. 286/2022 For Stay IA No. 601/2022	S Vasudevan, RP of Mega Food Products Madras Pvt Ltd Vs Amit Chandrakant Vaishnav, Shareholder and Suspended Director of Mega Food Products Madras Pvt Ltd & Anr. WITH	Mr. AS Arvind	Mr. K Gaurav Kumar R1 Mr. Ramasubramaniam Raja- R2
12.	Comp App (AT) (CH) (Ins) No. 291/2022 For Stay IA No. 611/2022	MD Overseas Ltd. Vs Amit Chandrakant Vaishnav, Shareholder and Suspended Director of Mega Food Products Madras Pvt Ltd & Anr	Mr. Ramasubramaniam Raja	Mr. K Gaurav Kumar R1 Mr. AS Arvind R2
13.	Comp App (AT) (CH) (Ins) No. 422/2022 For Stay IA No. 1043/2022 For Exemption IA No. 1044/2022	DP Sadhu Suspended Director of Devas Engineering Systems Pvt Ltd Vs Union Bank of India Ltd & Anr	Ms. S Shanmitha	Mr. Adhivarahan R1

For Hearing

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
14.	Comp App (AT) (CH) (Ins) No. 398/2025 For Direction IA No. 558/2026 For Additional Docs. IA No. 1124/2026	VN Ajit Kumar & 8 Ors Vs Annie Abraham, Liquidator, MIR Realtors Pvt Ltd & 5 Ors.	Mr. V N Ajit Kumar Party-in-person	Mr. Ashwin Shanbhag R1 Mr. Mohan Jacob George R3 Mr. Jayesh Mohankumar R4 Mr. Rithvik Anand R5, R6
15.	Comp App (AT) (CH) (Ins) No. 447/2025 For Stay IA No. 1288/2025	Vinod Kumar JS & Anr Vs Annie Abraham Official Liquidator of MIR Realtors Pvt Ltd & 2 Ors	Mr. Kaushik N Sharma	Mr. Ashwin Shanbhag R1 Mr. Mohan Jacob George R2 Shivkumar & Suresh R3
16.	Comp App (AT) (CH) (Ins) No. 454/2025 For Stay IA No. 1634/2025	Haritham Buyer's Association Vs VN Ajit Kumar & 11 Ors	Mr. K Jayesh Mohankumar	Mr. VN Ajit Kumar R1 Mr. Ashwin Shanbhag R10 Mr. Mohan Jacob George R12

INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter “**Mentioning-Name**”.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at:
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. P Karthick Sharma (044-28880500),
or through email on **e-mail ID:** itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com

Copy to:

By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in